

(4)

O.A./408/87

Coram : Hon'ble Mr.P.H.Trivedi : Vice Chairman
Hon'ble Mr.R.C.Bhatt : Judicial Member

07/02/1991

Mr.P.H.Pathak learned advocate for the petitioner requests for time. Allowed. Mr.B.R.kyada learned advocate for the respondents present. The case be posted on 14th Feb. 1991 for final hearing.


(R.C.Bhatt)
Judicial Member


(P.H.Trivedi)
Vice Chairman

AIT

O.A./408/87

Coram : Hon'ble Mr.P.H.Trivedi : Vice Chairman
Hon'ble Mr.R.C.Bhatt : Judicial Member

14/02/1991

Heard Mr.U.M.Shastrī for Mr.P.H.Pathak and M r.B.R.Kyada learned advocates for the petitioner and the respondents. Mr.U.M.Shastrī states that the application became influctuous due to ^{efflux} ~~eviction~~ of time and the petitioner has resumed the duty. Accordingly the case is disposed of.

rcb
(R.C.Bhatt)
Judicial Member

P.H.Trivedi
(P.H.Trivedi)
Vice Chairman

(4)

O.A./408/87

Coram : Hon'ble Mr.P.H.Trivedi : Vice Chairman
Hon'ble Mr.R.C.Bhatt : Judicial Member

07/02/1991

Mr.P.H.Pathak learned advocate for the petitioner requests for time. Allowed. Mr.B.R.kyada learned advocate for the respondents present. The case be posted on 14th Feb. 1991 for final hearing.


(R.C.Bhatt)
Judicial Member


(P.H.Trivedi)
Vice Chairman

AIT

O.A./408/87

Coram : Hon'ble Mr.P.H.Trivedi : Vice Chairman
Hon'ble Mr.R.C.Bhatt : Judicial Member

14/02/1991

Heard Mr.U.M.Shastrī for Mr.P.H.Pathak and
M r.B.R.Kyada learned advocates for the petitioner and
the respondents. Mr.U.M.Shastrī states that the
application became influctuous due to ^{efflux}eviction of time
and the petitioner has resumed the duty. Accordingly
the case is disposed of.

R.C.Bhatt

(R.C.Bhatt)
Judicial Member

P.H.Trivedi

(P.H.Trivedi)
Vice Chairman